

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION No. 47

Dated Guwahati, the 19th December, 2014

In terms of the Full Court resolution of this Hon'ble Court dated 05.12.2014 and the directions of Hon'ble the Chief Justice (Acting), the learned Advocates are requested to do the following, with effect from 01.02.2015:

- 1) The learned Advocate(s) shall furnish his/her email ID (if any), correct postal address and mobile number in the Vakalatnama. Such information may be given in the form of/by way of a stamp imprint.
- 2) The learned Advocate(s) for the petitioner/appellant shall furnish in the cause title of the pleadings, the correct postal address, email ID and mobile number (if any) of the petitioner/appellant. Likewise, the Advocate(s) for the respondent, shall give, upon their appearance, the mobile number/email (if any available) of the respondent for whom he has filed Vakalatnama.
- 3) The learned Advocate(s) for petitioner/appellant shall mention in the title page of the petitions, the nature of the case/subject matter. Further, the synopsis should be precise, containing only essential facts with list of dates (without arguments) and should be incorporated preferably on a single page.
- 4) In petitions u/s 482 Cr.P.C. the learned Advocate(s) shall mention in the synopsis, the brief facts relating to the prosecution case and the alleged offence committed and also the grounds set up by the petitioner for quashing.

By Order,

Sd/- P. Das,

REGISTRAR (JUDICIAL)

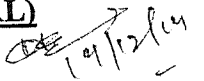
Memo No. HC. III - 29/2013/ 2244-68 /G dated: 19th December, 2014

Copy to:

1. The Registrar (Vigilance /Admn.), Gauhati High Court, Guwahati.
2. The Registrar, Gauhati High Court, Kohima Bench, Kohima/Aizawl Bench, Aizawl. He is requested to circulate the Notification amongst the Bar Associations under the jurisdiction of the respective Benches.
3. The District and Sessions Judge, _____ District, Assam. He is requested to circulate the Notification amongst all Judicial Officers/Bar Associations in his District.
4. The Chairman, NE Bar Council, Guwahati, Assam.
5. The President/Secretary, All Assam Lawyers Association, Guwahati.
6. The President / Secretary General, Gauhati High Court Bar Association, Guwahati.
7. The President / General Secretary, Gauhati High Court Advocates' Association, Guwahati.

8. The Judge, Designated Court, Guwahati.
9. The Principal Judge, Family Court No.1 & 2, Guwahati /Silchar, Cachar, Assam.
10. The Presiding Officer, Labour Court, Guwahati/Dibrugarh/Silchar, Assam.
11. The Presiding Officer, Industrial Tribunal, Guwahati/Silchar/Dibrugarh, Assam.
12. The Presiding Officer, STAT & Member, MACT, Kamrup, Guwahati .
13. The Special Judge, Assam, Guwahati .
14. The Special Judge, CBI, Assam, Guwahati.
15. The Member Secretary, Assam State Legal Services Authority, Guwahati.
16. The Special Judge, Addl. CBI No. 1 & 2, Assam, Chandmari, Guwahati.
17. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
18. The Member, MACT, Guwahati / Barpeta / Dhubri / Nagaon / Nalbari / Silchar / Darrang / Bongaigaon.
19. The Joint Registrar _____, Gauhati High Court, Guwahati .
20. The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun, for information and necessary action.
21. The Deputy Registrar _____, Gauhati High Court, Guwahati.
22. The Deputy Registrar, Gauhati High Court, Itanagar Bench, Naharlagun.
23. The System Analyst, Gauhati High Court, Guwahati. He is directed to upload the above order in the High Court website.
24. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
25. The High Court Notice Board, Gauhati High Court, Guwahati.


19/12/2014
REGISTRAR (JUDICIAL)


19/12/14

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION No. 48

Dated Guwahati, the 19th December, 2014

In keeping with the policy laid down by the E-Committee of the Hon'ble Supreme Court of India, the Full Court of this Hon'ble Court in its meeting dated 05.12.2014 has resolved that all documents in the Court System under the jurisdiction of the Hon'ble Gauhati High Court, including District/Subordinate Courts, would henceforth be written in A4 size white paper. It would include papers used for writing of judgments / orders, petitions filed before the Courts, papers used for official work etc.

Further, as per the directions of Hon'ble the Chief Justice (Acting), the aforesaid switchover to A4 size white paper shall be made with effect from 01.02.2015.

By Order,

Sd/- P. Das,

REGISTRAR (JUDICIAL)

Memo No. HC.III-29/2013/ 2269 - 93 /G, Dated: 19th December, 2014.

Copy to:

1. The Registrar (Vigilance /Admn.), Gauhati High Court, Guwahati.
2. The Registrar, Gauhati High Court, Kohima Bench, Kohima/Aizawl Bench, Aizawl. He is requested to circulate the Notification amongst the Bar Associations under the jurisdiction of the respective Benches.
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4. The Chairman, NE Bar Council, Guwahati, Assam.
5. The President/Secretary, All Assam Lawyers Association, Guwahati.
6. The President / Secretary General, Gauhati High Court Bar Association, Guwahati.
7. The President / General Secretary, Gauhati High Court Advocates' Association, Guwahati.
8. The Judge, Designated Court, Guwahati.
9. The Principal Judge, Family Court No.1 & 2, Guwahati /Silchar, Cachar, Assam.
10. The Presiding Officer, Labour Court, Guwahati/Dibrugarh/Silchar, Assam.
11. The Presiding Officer, Industrial Tribunal, Guwahati/Silchar/Dibrugarh, Assam.
12. The Presiding Officer, STAT & Member, MACT, Kamrup, Guwahati .
13. The Special Judge, Assam, Guwahati .
14. The Special Judge, CBI, Assam, Guwahati.
15. The Member Secretary, Assam State Legal Services Authority, Guwahati.
16. The Special Judge, Addl. CBI No. 1 & 2, Assam, Chandmari, Guwahati.
17. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.

18. The Member, MACT, Guwahati / Barpeta / Dhubri / Nagaon / Nalbari / Silchar / Darrang / Bongaigaon.
19. The Joint Registrar _____, Gauhati High Court, Guwahati .
20. The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun, for information and necessary action.
21. The Deputy Registrar _____, Gauhati High Court, Guwahati.
22. The Deputy Registrar, Gauhati High Court, Itanagar Bench, Naharlagun.
23. The System Analyst, Gauhati High Court, Guwahati. He is directed to upload the above order in the High Court website.
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THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION No. 49
Dated Guwahati, the 19th December, 2014

In terms of the Full Court resolution of this Hon'ble Court dated 05.12.2014 and the direction of Hon'ble the Chief Justice (Acting), the District / Subordinate Courts under the jurisdiction of this Hon'ble Court are requested to do the following, with effect from **01.02.2015**:

- 1) The Trial Courts shall incorporate in the Judgment/Order, the full cause title of the case. Further in the index, at the end of the judgment/order, the number of witnesses examined by each side and the nature of the documents marked should be mentioned. The details of the material objects marked should also be mentioned.
- 2) With regard to the process and summons from the High Court to any of the parties to the proceedings in the High Court residing in Districts or Sub-Divisions, the Registry of the High Court shall communicate summons to the District Courts or Sub-Divisional Courts by Fax or E-Mail and the process department of that Court shall effect service on the party to the address shown and submit report about the service by email or fax. Similar procedure should be followed for intra-district and intra-sub-division processes as well. The District Courts shall also follow the same procedure.
- 3) In case of depositions written by hand, it should be written as legibly as possible, so that the same can be conveniently perused by higher judicial fora in appeals/ revisions.

By Order,

Sd/- P. Das,


REGISTRAR (JUDICIAL)

Memo No. HC.III-29/2013/2294-2318/G, Dated: 19th December, 2014.

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1. The Registrar (Vigilance /Admn.), Gauhati High Court, Guwahati.
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8. The Judge, Designated Court, Guwahati.

9. The Principal Judge, Family Court No.1 & 2, Guwahati /Silchar, Cachar, Assam.
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19/12/2014

REGISTRAR (JUDICIAL)

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